

अध्यक्ष महोदय : मैं सुन लूंगा लेकिन इस तरह से नहीं।

श्री मधु लिमये : यहाँ ही क्यों नहीं सुन लेते ताकि बाकी लोग भी सुन लें ?

अध्यक्ष महोदय : प्रॉर्डर, प्रॉर्डर।

12.11 hrs.

PAPERS LAID ON THE TABLE

ACTION TAKEN BY GOVERNMENT ON ASSURANCES

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha shown against each:

- (i) Supplementary Statement No. 1—Twelfth Session, 1965.
- (ii) Supplementary Statement No. V—Eleventh Session, 1965.
- (iii) Supplementary Statement No. IX—Tenth Session, 1964.
- (iv) Supplementary Statement No. XI—Ninth Session, 1964.
- (v) Supplementary Statement No. VI—Eighth Session, 1964.
- (vi) Supplementary Statement No. XVI—Seventh Session, 1964.
- (vii) Supplementary Statement No. XIX—Fourth Session, 1963.

[Placed in Library. See No. LT-5092/65.]

Shri S. M. Banerjee (Kanpur): When a similar statement was being laid on the Table last time I and some other Members raised the

question of foreign exchange given to the various Ministers who have gone abroad during the inter-session period in 1964 and 1965 and the reply of Shri Bhagat was that the information is being collected. Of course, he did not say that it will be laid on the Table of the House. Then we reminded him by a question saying that we wanted the information up to July 1964. May I request the Minister, through you, to supply this information. This information is necessary to see that the Ministers did not misuse foreign exchange or foreign exchange was not granted to them frivolously when it was not needed.

Mr. Speaker: Does he say that there was an assurance?

Shri S. M. Banerjee: There was an assurance by the Minister.

Mr. Speaker: I will find out and get it examined. He cannot say off-hand whether there was an assurance or not.

Shri Hari Vishnu Kamath (Hoshangabad): I was happy to read in the papers during the last recess that the Lok Sabha Secretary, under your wise guidance and in the efficient discharge of his duties, had written to the Ministries concerned that many, many—innumerable practically—assurances had been pending implementation, and no statement had been laid on the Table in compliance with the assurance or promise given in this House as far back as 1962, three years ago; and the Lok Sabha Secretary, if I remember aright, had asked the Ministries to address themselves to this task and make a statement in this session as to whether they intend to comply with their promises or assurances pending since 1962, for three or four years. It has become a farce, a parliamentary farce. Do you not agree?

Mr. Speaker: I will see to it. I will see the previous statement as well as the assurances.

Shri P. K. Deo (Kolahandi): On a point of order, Sir. In this regard I would like to draw the attention of the House to the fact that there is a parliamentary committee on assurances and promises. In the Order Paper we find that the power of presentation of the report of the Assurances Committee is being usurped by the Minister of Parliamentary Affairs. It is against all practice. The Estimates Committee or Public Accounts Committee Chairmen present their reports to the House. Why should the Minister of Parliamentary Affairs usurp the right of the Committee on Promises and Assurances? It is because of this that there are so many assurances which are not fulfilled.

Mr. Speaker: He has to give decisions or the action taken. I think, on that account, the Minister has been presenting this report here. Does the hon. Minister want to say anything?

Shri Satya Narayan Sinha: I would look into certain complaints which have been made. I should be very much obliged if the hon. Member would give me....

Shri Hari Vishnu Kamath. The Lok Sabha Secretariat has written to all the Ministries.

Shri Satya Narayan Sinha: I would look into it.

Shri Hari Vishnu Kamath: It is not for me.

Shri Satya Narayan Sinha: It concerns the Ministries of Government; therefore, the Minister of Parliamentary affairs has to collect that information.

Shri Morarka (Jhunjhunu): May I say a word? There is a misunderstanding. What the hon. Minister is presenting is statements on assurances given by the Ministers. When the report of the Committee on Assurances is presented, it is presented only by the Chairman of the Committee. What the hon. Minister is

presenting now is the statement about the compliance of those assurances.

Mr. Speaker: I have said that it is about the action that the Government has taken on those assurances.

Shri Hari Vishnu Kamath: He should ascertain from his colleagues, the Ministers, whether it is so.

Mr. Speaker: Yes, he has said that.

ANNUAL REPORT OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH TRAINING

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): Sir, on behalf of Shri M. C. Chaglia, I beg to lay on the Table a copy of Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1963-64, along with the Annual Accounts and the Audit Report thereon. [Placed in Library. See No. LT-5093/65].

RULES UNDER THE APPRENTICES ACT

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, on behalf of Shri D. Sanjivayya, I beg to lay on the Table a copy each of the following Rules under sub-section (3) of section 37 of the Apprentices Act, 1961:—

- (i) The Apprenticeship (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 155 in Gazette of India dated the 23rd January, 1965. [Placed in Library. See No. LT-5094/65.]
- (ii) The Apprenticeship (Amendment) Rules, 1965, published in Notification No. G.S.R. 1242 in Gazette of India dated the 28th August, 1965. [Placed in Library. See No. LT-5095/65.]